

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Cr. Appeal (DB) No. 828 of 2012
with
Cr. Appeal (DB) No. 749 of 2010
with
Cr. Appeal (DB) No. 530 of 2011

Gosai Hansda @ Gasai Hansda	Appellant
			[In Cr. A. (DB) No. 828 of 2012]
Chito Hembram @ Chhito Hembram & another	Appellants
			[In Cr. A. (DB) No. 749 of 2010]
Chhotaka Shankha Tudu @ Chota Shankho Tudu & others	Appellants
			[In Cr. A. (DB) No. 530 of 2011]
Versus			
The State of Jharkhand	Respondent
			[In all cases]

(Through V.C.)

CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant(s)	: Mr. Swami Nath Prasad Roy, Advocate Ms. Swati Shalini, <i>Amicus</i>
For the State	: Mr. Bholu Nath Ojha, APP

Order No. 26/Dated: 7th September, 2021

Arguments of both sides heard.

Judgment is dictated in the open Court.

Criminal Appeal (DB) No. 828 of 2012 is dismissed, Cr. Appeal (DB) No. 749 of 2010 is allowed and Cr. Appeal (DB) No. 530 of 2011 is partly allowed in the terms indicated in the judgment.

A copy of the signed judgment shall be kept in the original file.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)